

CENTRAL ADMINISTRATIVE TRIBUNAL

JABALPUR BENCH, JABALPUR

Carav Building, 15, Civil Lines, Post bag No. 6, JABALPUR- 482 001

Dated 28/6/04

Registration No. CC 26/04

CR Makhijani & Co. Applicant (s)

VERSUS

Mripendra Mishra & Co. Respondent (s)

A copy of the ORDER dated 16/6/04 passed by the Hon'ble Tribunal in the above mentioned case is forwarded herewith for necessary action.

To,

16-6-04

Smt S. Menon Counsel for the applicant.

Shri S.P. Singh counsel for the respondents

Heard the learned counsel for the parties

The learned counsel for the respondents states that the direction given by the Tribunal on 24-7-03 in OA No 793/98 has been fully complied with. The learned counsel for the applicant agrees to the statement made by the learned counsel for the respondents.

In view of this facts, the CCP No. 26/04 has become infructuous. Accordingly, the CCP is dismissed as infructuous. Notices issued to the respondents are discharged.

Sd/-

(Madan Mohan)

Jm

Sd/-

(M. P. Singh)

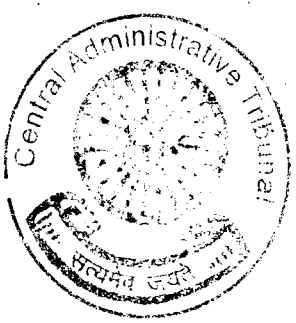
Vc

सत्य प्रतिष्ठापन

Bejunda

अनुमति अधिकारी

के. प्र. अ. जलपुर (म.प्र.)



Smt. S. Menon
Adv.

S.P. Singh
Adv.

Issued
on 28.6.04